

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI B R BASKARAN, ACCOUNTANT MEMBER

ITA Nos.1597 & 1598/Bang/2018
Assessment years : 2010-11 & 2011-12

Karnataka Jesuit Educational Society, Loyala Mandir, No.96, Lavelle Road, Bengaluru – 560 001. PAN: AAATK 2245D	Vs.	The Deputy Director of Income Tax (Exemptions), Circle 17(1), Bengaluru.
APPELLANT		RESPONDENT

Appellant by	:	Smt. Sheetal Borkar, Advocate
Respondent by	:	Shri R.K. Mishra, CIT-I(DR)(ITAT), Bengaluru.

Date of hearing	:	28.10.2020
Date of Pronouncement	:	28.10.2020

ORDER

Per N.V. Vasudevan, Vice President

These appeals are filed by the assessee against the order of CIT(Appeals)-5, Bengaluru, dated 12.3.2018 & 10.3.2018 relating to assessment years 2010-11 & 2011-12.

2. During the course of hearing of the appeals, the Id. counsel for the assessee sought adjournment on the ground that the assessee has opted for Vivad Se Vishwas Scheme Act (VSVS), 2020 by filing the necessary applications. The Bench pointed out that the Bangalore Benches in such cases is dismissing the appeal as withdrawn, with liberty to seek recall of the order, to which the Id. counsel for the assessee agreed. Accordingly,

the appeals are dismissed as withdrawn. However, the assessee is at liberty to seek recall of this order in the event of Form No.3 not being issued by the department, or for any such reason under the VSVS.

3. In the result, the appeals are dismissed as withdrawn.

Pronounced in the open court on this 28th day of October, 2020.

Sd/-
(B R BASKARAN)
ACCOUNTANT MEMBER

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 28th October, 2020.

/Desai S Murthy /

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.